

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 325

CA-1253/2020 IA-2021/2022 IA-1559/2023 IA-5462/2023

In

IB-643(ND)/2018

IN THE MATTER OF:

M/s. Inox Leisure Ltd.

.....APPLICANT/PETITIONER

Vs

M/s. A to Z Barter Pvt. Ltd

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 09.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1559/2023 IA-5462/2023:-

Wrongly listed.

CA-1253/2020 IA-2021/2022:-

Due to technology issue on party's side, we are not able to hear them.

The matter stands adjourned to **24.04.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**